

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.116
IA-5249/2020 in
IB-761 /(ND)/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India (P) Ltd
Vs.
Ortel Communication Ltd

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION :

U/s. 9 IBC, 2016

Order delivered on 11.3.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Counsel for the Applicant - Adv. Mr. Anshuman Nandi, Adv. Ms. Saloni Vyas, Adv. Mr. Sameer Abhyankar.
For the Respondent/CD :
For the Intervener : Mr. Santosh Kumar Ray, Mr. Bharat Singh, Ms. Rituparna Sanyal,

Ms. Sannoyee Chakraborty Advocates for the R.P.

ORDER

IA-5249/2020 :

Both sides are present. The Counsel for the Resolution Professional is directed to place an Agenda before the COC for payment of the CIRP expenses to the respondent. The rejoinder may be filed if so desired.

List on 07.4.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

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ORDER

IA-1242/2021 :

Counsel for the Applicant is present. Counsel for the Resolution Professional is present. Counsel for the Resolution applicant prayed for time to file reply. At request, time is enlarged. However, a suggestion fell from this Bench to the parties to settle the matter out of Court on mutual understanding.

List the matter on 07.4.2021.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

